

put in fifteen years service have been denied the pensionary benefits;

(b) whether the service conditions of the regulars and non-regulars are the same;

(c) whether representations have been received for giving them such pensionary benefits;

(d) whether Government propose to extend them such benefits; and

(e) if not, the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) No Sir. Ex-servicemen who have served in the Watch and Ward Establishment of the Army Ordnance Corps, have been granted pension/gratuity as under:—

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| (i) Pre-war or post war regulars: | Service pension, if the total service, including previous spells of qualifying service, is 15 years or more. |
| (ii) Deferred Volunteers (Non-regulars enrolled on war engagement terms): | Service gratuity at the scale of 15 days pay for each completed year of qualifying service. |

(b) No Sir. Service conditions of regulars and non-regulars are not the same. They have each specific terms of employment which are different in regard to length of engagement, leave-entitlement, promotion rules, pensionary benefits etc.

(c) Representations have been received that the non-regular discharged with 15 years or more service should be granted a pension.

(d) The question is under consideration of the Government.

(e) Does not arise.

Singareni Collieries Company

917. Shri P. Kunhan: Will the Minister of Labour and Employment be pleased to state:

(a) whether the examination of the plans for the construction of quarters for the staff of Multipurpose Institutes in the areas worked by Singareni Collieries Company has since been completed; and

(b) if so, when the construction of the quarters will be taken up?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) No.

(b) Does not arise.

Tripartite Industrial Truce Resolution

918. Shri Indrajit Gupta: Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have received complaints from various trade union organisations of violations by the employers of the letter and spirit of the Tripartite Industrial Truce Resolution of 3rd November, 1962;

(b) if so, the nature of the alleged violations; and

(c) Government's reaction in the matter?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) Yes.

(b) Mostly about alleged dismissal, discharge, victimisation, harassment and retrenchment of workers.

(c) The number of complaints substantiated on enquiry is small. By and large, the Truce Resolution is being implemented by both the parties.